

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA
UNSTARRED QUESTION NO: 1270
TO BE ANSWERED ON THE 22nd DECEMBER, 2017/PAUSHA 1, 1939 (SAKA)

QUESTION
ALTERNATIVE BUYERS FOR STRESSED ASSETS

1270: SHRI S.P MUDDAHANUMEGOWDA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Public Sector Banks are not getting alternative buyers for stressed assets;
- (b) if so, the details thereof;
- (c) the details of the specific support banks are getting from Government in this regard and
- (d) the impact of legislative measures like Bankruptcy Code and amended SARFESI Act in helping banks in this regard?

ANSWER

To be answered by

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHIV PRATAP SHUKLA)

(a) to (c): Public Sector Banks (PSBs) take all efforts including sale of assets to recover their dues. Loan resolution and recovery is guided by Reserve Bank of India and bank's Board-approved policy. The Insolvency and Bankruptcy Code, 2016 has been enacted and the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) and the Recovery of Debts due to Banks and Financial Institutions (RDDBFI) Acts have been amended to support banks in their recovery efforts.

(d) PSBs have informed that the Insolvency & Bankruptcy Code is providing expeditious resolution within a time-bound manner, while through the amended SARFAESI Act, the process of enforcement of security interest has become speedier, resulting in faster recovery and resolution of bad debts.
